

**Central Administrative Tribunal
Madras Bench**

OA 310/01258/2019

Dated Thursday the 19th day of September Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

R.Muni Krishna Reddi,
S/o Varadarajalu,
No. 562, Jayalakshmi Nagar,
Vepampattu, Thiruvallur.

... Applicant

By Advocate **M/s. V. Vijay Shankar**

Vs.

1. The Union of India
Rep by the General Manager,
Southern Raiway,
Chennai

2. The Chief Manager
Perambur Carriage Works,
Southern Railway,
Perambur. ... Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondents to grant the applicant full pension commutation, earned leave encashment, gratuity and all other admissible terminal benefits along with arrears and pass such other order or orders as may be deemed fit and thus render justice”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given representation produced as Annexure 7 dt. 01.04.2019 which is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is considered and disposed of in the light of the Railway Board Circular dt. 23.08.2018 and in the light of the law laid down by the Hon'ble High Court and Hon'ble Supreme Court in this respect. In this regard the applicant is willing to submit a detailed representation. He further submits that the applicant will be satisfied if the respondents are directed to consider and dispose of the representation submitted by him in accordance with rules within a time limit stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. **In view of the limited submission made and without going into the substantive merits of the case, the applicant is permitted to submit a detailed representation to the respondents within a period of two weeks from the date of receipt of copy of this order and the competent authority is directed to**

consider the representation submitted by the applicant in accordance with law and in the light of the decisions and pass a reasoned and speaking order within a period of four months thereafter.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

19.09.2019

(P. Madhavan)
Member (J)